

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR No. 57/2020

PS : Dayal Pur

State Vs. Wazid

17.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

This is an application for change of surety.

**Present: Mr. Danish, Ld. Counsel for applicant.
Accused Wazid in person.
Mr. Wasid Ali Khan, new surety in person.**

Heard on the application.

**In view of the submissions made, application is
allowed. Accused Wazid is permitted to change his surety.
Fresh bail bond furnished. Same is accepted.**

**It is informed by the accused that at the time of
furnishing bail bond/surety bond in the Jail, Mohd. Iqbal
had furnished his surety bond. At that time, RC of his
motorcycle bearing registration no. DL7S-CH4477 and his
Aadhar card were taken by the Jail Authorities. However,
the bail bond/surety bond received from the Jail in this
case mentions Wasid Ali Khan as surety of the accused.**

-: 2 :-

Wasid Ali Khan submits that on the said date he had also visited the jail along with Mohd. Iqbal. The Jail Officials had also taken his original Aadhar card and his photograph.

They submit that their original documents have not been returned by Jail officials as yet.

It is noted that while the original bail bond/surety bond of the accused have been received in this court vide Letter No. F.12/SCJ/12/AS (UT) 2020/3129 dated 18.11.2020, no document as above mentioned are shown to have been received in the court.

Notice be issued to the Jail Superintendent concerned to deposit the original documents of the surety and the applicant Mohd. Iqbal on next date of hearing.

Copy of this order be sent to Jail Superintendent for necessary compliance.

Be listed for receiving the report and further proceedings on **06.01.2021**.

Old bail bond/surety bond stands cancelled.

Order be uploaded on the server.

(DINESH KUMAR)
CMM/NE/KKD/DELHI/17.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

Mitthan Singh & Johny Kumar Vs. State

17.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application for clubbing of FIRs and
joint trial in respect of offences allegedly committed
by petitioners u/s. 220 (1) Cr.P.C.**

Present: None

Be listed on 19.12.2020.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/17.12.2020**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR No. 247/2016

PS : Karawal Nagar

State Vs. Amit Kumar

17.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been taken up
through physical hearing today.**

This is an application for releasing of original RC.

**Present: Applicant Amit Kumar along with Ld. Counsel
Mr. S.K. Rana.**

**Original file received from the Record Room.
Heard on the application.**

**Applicant Amit Kumar was accused in the present
case. He has already been acquitted vide judgment dated
20.05.2019. The original RC of his vehicle bearing no. DL7CP
0341 is lying on the record. The RC is not required for any
purpose. It is released to the applicant. Endorsement if any,
be cancelled. Application stands disposed of.**

File be consigned to Record Room. Order dasti.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/17.12.2020**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

Kangra Cooperative Bank Vs. Anmol Gupta
CIS NO. 440/2020

17.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application seeking extention of period
of compliance of order dated 29.02.2020.**

Present: Ms. Meenakshi Vats, Authorised Officer of the
bank.
Ms. Vishal Sheoran, Court Receiver in person.

Heard on the application.

In the present case, an application has been moved by Kangra Cooperative Bank for seeking extension of hte ocompliance period of order dated 29.02.2020 issued by this court for taking possession of built up property with whole of the structure built thereon according t site, area measuring 69 sq. Yds. bearing property K-17/17, Out of Khasra No. 557 with terrace rights upto the last storey fitted with electricity and water connectios in running condition situated in the area of Village Ghonda, Gujran

-: 2 :-

Khadar in the Abadi of West Ghonda, Gali No. 8, Illaqa Shahdara, Delhi-110053.

Vide order dated 29.02.2020, Mr. Vishal Sheoran, Advocate, Enrollment No. D/4020/15, Chamber No. G-314, Third Floor, Karkardooma Courts, Mobile No. 8285151010 and 9990151010 was appointed as Receiver to take the possession of the aforesaid property.

It is stated that due to Covid-19 Pandemic and Lockdown, order dated 29.02.2020 could not be executed.

Considering the submissions made, the application is allowed. Operation of the order dated 29.02.2020 is extended on the same terms and conditions as mentioned in the order dated 29.02.2020. Receiver is directed to comply the order dated 29.02.2020 on the same fees already paid by the applicant company. With these directions, application stands disposed of.

Copy of order be given dast to the Receiver as well as to the applicant company.

Copy of order be uploaded on the server.

File be consigned to Record Room.

(DINESH KUMAR)
CMM/NE/KKD/DELHI/17.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

State Vs. Shahrukh

FIR No. 75/2020

PS Dayal Pur

17.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application for stay of proceedings u/s.
82 Cr.P.C. issued against applicant Shahrukh.**

Present: None for applicant.

The Reader has informed that he had informed counsel on his mobile number available on the vakalatnama. It is already 3.30 p.m. It is noticed that the accused has already been declared PO by this court. Therefore, present application is not maintainable and dismissed.

Record be tagged with the challan as and when filed.

Original application be filed in the court within two days.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/17.12.2020**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**State Vs. Asif
FIR No. 75/2020
PS Dayal Pur**

17.12.2020

In view of the Order No. 4527-4542/Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020 issued by Ld. District & Sessions Judge, North East, Karkardooma Courts, the present matter has been taken up through physical hearing today.

This is an application for stay of proceedings u/s. 82 Cr.P.C. issued against the applicant Asif.

Present: None for applicant.

The Reader has informed that he had informed counsel on his mobile number available on the vakalatnama. It is already 3.30 p.m. It is noticed that the accused has already been declared PO by this court. Therefore, present application is not maintainable and dismissed.

Record be tagged with the challan as and when filed.

Original application be filed in the court within two days.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/17.12.2020**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 101/2020
PS Crime Branch
State Vs. Tahir Hussain
U/s. 109/114/147/148/436 IPC**

17.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant/accused for restoration of mobile number
belonging to the applicant.**

Present: Mr. Rizwan, Ld. Counsel for applicant.

**At this stage, Ld. Counsel submits that he has
instructions to withdraw the application. The application
is disposed of as withdrawn.**

Order be uploaded on the server.

**Original application be filed in the court within
two days.**

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/17.12.2020**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR No. 101/2020

PS Crime Branch

State Vs. Tahir Hussain

U/s. 109/114/147/148/436 IPC

17.12.2020

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issued by Id. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been taken up
through physical hearing today.**

**This is an application moved on behalf of
applicant/accused for releasing the mobile phone on
superdari.**

**Present: Mr. Rizwan, Ld. Counsel for applicant.
IO/Inspector Sunil Kumar is present.**

**The IO submits that the mobile phone of the
applicant/accused has been deposited in FSL, Rohini for
forensic examination.**

**Notice be issued to the Director of FSL concerned,
through IO, to submit a report regarding the time required for
forensic examination of the mobile phone of the accused. The
report be filed in the court on the next date of hearing.**

Be listed on 05.01.2020.

Order be uploaded on the server.

(DINESH KUMAR)

CMM/NE/KKD/DELHI/17.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR No. 101/2020

PS Crime Branch

State Vs. Tahir Hussain

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issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant/accused for defreezing of his bank account.**

**Present: Mr. Rizwan, Ld. Counsel for applicant.
IO/Inspector Sunil Kumar is present.**

IO seeks some more time to file detailed reply.

It be filed on the next date of hearing.

Be listed on 05.01.2020.

Order be uploaded on the server.

(DINESH KUMAR)

CMM/NE/KKD/DELHI/17.12.2020